

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.76/2019

Date of Decision: 24.01.2019.

CORAM: R. VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

Mahesh Kumar Agrawal
 Working as Deputy Chief Engineer
 C (HQ) CAO C Office, First Floor,
 Churchgate Station Bldg., Western Rly.,
 Churchgate Mumbai 400 020.
 R/at D-12 Nirmal Park, Railway Officers
 Flats, Dr. Ambedkar Road, Byculla (E)
 Mumbai 400 027. ... *Applicant*
(Applicant in person)

VERSUS

1. The Union of India,
 Through the Secretary,
 Railway Board, Rail Bhawan,
 Raisina Road, New Delhi 100 001.
2. The General Manager,
 Central Railway, CST, Mumbai 400 001.
3. The General Manager,
 Western Railway, Churchgate,
 Mumbai 400 020. ... *Respondents*

ORDER (Oral)
Per : R.N. Singh, Member (J)

Heard the learned counsel for the
 Applicant.

2. The Applicant's whole grievances in
 the present OA is that he has submitted a
 representation to the competent authority on
 30.09.2016 (Annex.A-1) and the same is

pending consideration of the competent authority. The Applicant submits that vide the aforesaid representation dated 30.09.2016, the applicant has prayed for review of the order dated 11.11.2009 passed on his appeal under Rule 25(a) of Discipline & Appeal Rules, 1968. The Applicant had earlier approached this Tribunal vide OA No.608/2018 and the same was dismissed as withdrawn with liberty vide order dated 15.01.2019 (Annex. A-6). The applicant submits that the applicant would be satisfied if the present OA is disposed with direction to the competent authority to consider his aforesaid pending representation dated 30.09.2016 and dispose it within a time-bound matter.

3. In the aforesaid facts and circumstances, the OA is disposed of with direction to the competent authority under the respondents to consider the pending representation dated 30.09.2016 of the applicant and dispose the same by passing a reasoned and speaking order, within four months of receipt of certified copy of this

order. We further make it clear that we have not expressed any opinion on the merits of the claim of the applicant and the aspect of limitation, if any, involved in the matter.

4. In the aforesaid terms, the OA is disposed of without any order as to costs.

(R.N. Singh)
Member (J)

(R.Vijaykumar)
Member (A)

dm.